

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

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ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.8)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: NEW DELHI

Date: 19/2/25

3. That the answering Respondent is engaged in the business of manufacturing & sale of Duplex Board, MG Poster and Kraft paper using waste paper as raw material. That the consented production of the answering Respondent is 160 MT/day and captive power generation @ 3.0 MW.

4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.

5. That the answering Respondent have valid consents under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as well as under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, which is valid till 31.12.2025. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 is annexed as **Annexure: R8/B**.

6. That the answering Respondent also have Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, which is valid till 26.02.2028. Copy of the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 19.09.2022 is annexed as **Annexure: R8/C**.
7. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) bore-wells. That the answering Respondent have No-Objection Certificates (NOCs) for both of its said bore-wells issued by the Ground Water Department, Uttar Pradesh, both of which are valid till 13.03.2026. Copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh is annexed as **Annexure: R8/D (Colly)**.
8. That the answering Respondent has permission to discharge 800 KLD of treated effluent. That the answering Respondent has a full fledged Effluent Treatment Plant (ETP) for the treatment of the waste water generated by the answering Respondent. That waste water generated by the answering Respondent is partially recycled back in the process at paper machine section.
9. That the both the ETPs of the answering Respondent comprises of Equalization tank with mixing device. Mini Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Tertiary Treatment (DMF) and Sludge Handling System (Sludge Bed & Belt Press). That the answering

Respondent has installed V notch with ultrasonic flowmeter at inlet and outlet of ETP and electromagnetic flow meter with totalizer at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine). Copy of the ETP Adequacy Report of the answering Respondent prepared by the Central Pulp and Paper Research Institute (CPPRI), Saharanpur (U.P.) is annexed as **Annexure: R8/E**.

10. That the answering Respondent has installed one boiler of capacity 23 TPH. That the answering Respondent has also installed a turbine of capacity 3 MW. That the answering Respondent uses husk, bagasse and Coal as fuel for its above said boiler. That the answering Respondent is disposing its fly ash for landfilling in low lying land area at Barla Baseda Road, Near DJ Hotel, Muzaffarnagar.
11. That the answering Respondent also has a "*Non-Recyclable Solid Waste /Plastic Waste Supply Agreement*" dated 01.05.2023 with the Silvertan Papers Ltd., 9th KM, Bhopa Road, Muzaffarnagar (U.P.) for the scientific disposal /co-processing of the non-recyclable solid waste including plastic waste generated by the answering Respondent. Copy of the "*Non-Recyclable Solid Waste /Plastic Waste Supply Agreement*" dated 01.05.2023 with the Silvertan Papers Ltd. is annexed as **Annexure: R8/F**.
12. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and

analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copy of the Test Reports dated 16.11.2024 of ground water from both borewells of the answering Respondent and Test Report dated 24.12.2024 of the Effluent Water after treatment [ETP Outlet] all issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) are collectively annexed as **Annexure: R8/G (Colly)**. Copy of the Test Reports dated 23.01.2025, 13.01.2025, 11.11.2024 & 21.08.2024, of Stack Emission all issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) are collectively annexed as **Annexure: R8/H (Colly)**.

13. That the answering Respondent is an environment friendly industry and has taken all the suitable measures for water management. That the answering Respondent has installed 3 (Three) Rain Water Harvesting Systems within its premises. That apart from the above, the answering Respondent has also adopted 3 (Three) ponds [(Khasra No. 356 at Village – Dudaheri, Tehsil – Khautali, Muzaffarnagar and Khasra Nos. 1922 & 1929 Village – Navla, Tehsil – Khautali, Muzaffarnagar] for the artificial recharge of water. Copy of the Certificates issued by R.B. Concretes, Roorkee, Uttarakhand w.r.t. the installation of the Rain Water

Harvesting System are collectively annexed as **Annexure: R8/I (Colly)**.

14. That during the financial year 2024-25, the answering Respondent has planted 1000 plants under Miyawaki method at UPSIDC Park, Opp. Pritul Machines, Beghrajpul, Muzzafarnagar (U.P.).
15. That in compliance of the directions issued by this Hon`ble Tribunal, inspection of the unit of the answering Respondent was done by UPPCB on 18.10.2024 and 26.11.2024. That the UPPCB filed a Joint Inspection Report along with its Affidavit on 14.12.2024 before this Hon`ble Tribunal, which contains the findings of the UPPCB w.r.t. the industrial units of the answering Respondent as found during the inspection held on 18.10.2024 and 26.11.2024.
16. That a perusal of the said findings of the UPPCB w.r.t. the industrial units of the answering Respondent as found during the inspection held on 18.10.2024 and 26.11.2024 shows the below mentioned facts.
 - (i) That the answering Respondent is having valid Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for both of its units.
 - (ii) That the answering Respondent has valid Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2026 for both of its units.

- (iii) That the answering Respondent has valid NOCs for abstraction of ground water for both of its borewell.
- (iv) Electronic Flow Meter with totalizer has been duly installed by the answering Respondent at its borewells.
- (v) Average daily ground water withdrawal is within the consented /permitted quantity.
- (vi) That answering Respondent has duly installed ETP for the treatment of its waste water.
- (vii) V-notch with ultrasonic flowmeter was found installed at inlet and outlet of the ETP of the answering Respondent.
- (viii) Electromagnetic flow meter with totalizer was also found installed at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
- (ix) The parameters of the samples collected from ETP inlet and ETP outlet of the answering Respondent by the UPPCB during inspection held on 18.10.2024 and 26.11.2024 are well within the prescribed limits, which shows that the answering Respondent is a complying units.
- (x) That the answering Respondent has installed one boiler of capacity 23 TPH. That the answering Respondent has also installed a turbine of capacity 3 MW. That the answering Respondent uses husk, bagasse and coal as fuel for its above said boiler.
- (xi) That the answering Respondent has provided stack of height 47 meter attached with its aforesaid boiler equipped with Electro Static Precipitator (ESP) as APCD.

- (xii) That as per logbook data, average ash generation during 01.09.2024 to 24.11.2024 was 1.32 MT/day.
- (xiii) That the answering Respondent is disposing its fly ash for landfilling in low lying land area at Barla Baseda Road, Near DJ Hotel, Muzaffarnagar.
- (xiv) That during the inspection conducted by UPPCB on 18.10.2024 and 26.11.2024, the answering Respondent found complying w.r.t. effluent discharge norms as well as stack monitoring reports also shows that the value of particulate matter within the prescribed norms.

17. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being O.A. No.797 of 2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" in as far as it is related with the answering Respondent i.e. Respondent No.8, namely, Agarwal Duplex Board Mills Ltd.;

678

Pass such other/further order(s) as this Hon'ble Tribunal may 9
deem fit and proper in the facts & circumstances of the case.

For Agarwal Duplex Board Mills Ltd.

RESPONDENT NO.8
with Signature

THROUGH

Abhay Anand

ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.8)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: **NEW DELHI**
Date: **19/2/2025**

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam Applicant
Versus
State of Uttar Pradesh & Ors. Respondents

AFFIDAVIT

I, Satish Kumar Shukla aged about 62 years S/o Late Sh. Durga Prashad Shukla working as V.P Plant with Agarwal Duplex Board Mills Limited having its Unit at: 4th Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251001 (the Respondent No.8 herein) do hereby solemnly affirm state as under:-

1. That I am working as V.P Plant with Agarwal Duplex Board Mills Limited (the Respondent No.8 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

[Signature]
-S.K. Shukla-
DEPONENT

VERIFICATION:

Verified at _____ on this _____ day of _____ 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

[Signature]
DEPONENT

The deponent
is/are identified by Sh.
I have satisfied myself by examining the
deponent who understands the contents
of the affidavit which has been read out and
explained by me to the deponent. Fee
charged Rs.
NOTARY DISTT. MUZAFFARNAGAR

Identified by
[Signature]

PREERNA TIAGI
NOTARY
MUZAFFARNAGAR
19 FEB 2025

GSTIN : 09AAACA3230H1Z4
CIN : L99999DL1984PLC019052

AGARWAL



DUPLEX BOARD MILLS LIMITED

Office & Works : 4TH KM. STONE, BHOPA ROAD, MUZAFFARNAGAR-251001(U.P.)
Ph. : 0131-2614623, 2614734, 2614200 • email : adbml2008@rediffmail.com

CERTIFIED TRUE COPY OF THE BOARD RESOLUTION OF AGARWAL DUPLEX BOARD MILLS LTD. PASSED IN THE BOARD MEETING (04/2024-25) HELD ON THURSDAY THE 13TH FEBRUARY, 2025 AT 02:00 PM AT THE REGISTERED OFFICE OF THE COMPANY AT 217, AGARWAL PRESTIGE MALL, PLOT NO. 2, COMMUNITY CENTER, ALONG ROAD NO. 44, PITAMPURA, NEW DELHI – 110034.

The Chairman informed the Board of Directors of the Company regarding the pending Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. The Chairman further informed the Board of Directors of the Company regarding the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi whereby the Company has been directed to file its Reply/Response in the aforesaid Original Application being O.A. No.797/2024.

The matter was discussed and following resolution was passed:

RESOLVED THAT in compliance to the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, New Delhi passed in the said O.A. No.797/2024, a Reply /Response by & on behalf of the Company shall be filed before the Hon'ble National Green Tribunal, New Delhi in the said Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*"

RESOLVED FURTHER THAT Sh. Satish Kumar Shukla aged about 62 years S/o Late Sh. Durga Prashad Shukla R/o H. No. – 2, Phase-4 , A 2 Z Colony, Muzaffarnagar (U.P.) – 251001 working as V.P Plant with the Company be and is hereby authorized to act, appear and to sign all pleading(s), application(s), to sign Vakalatnama and/or other necessary document(s) and to do all acts, deeds and things before the Hon'ble National Green Tribunal, Principal Bench, New Delhi as may be considered necessary in relation thereto and incidental to the said Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*"

RESOLVED FURTHER THAT Mr. Neeraj Goel (DIN: 00017498), Managing Director and/or Mr. Abhishek Agarwal (DIN: 02140480), Whole Time Director & Chief Financial officer of the company, be and is hereby authorized to furnish to the concerned persons /authorities as may be required and they be requested to act thereon.

CERTIFIED TRUE COPY

For Agarwal Duplex Board Mills Limited

Abhishek Agarwal
Whole Time Director
DIN: 02140480
Add: 217, Agarwal Prestige Mall,
Plot no. 2, Community Center, along
Road no. 44, Pitampura, New Delhi – 110034



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone: 0522-2720629, 2720631 Fax: 0522-2720164 Email: uppcb@uppcb.gov.in Website: www.uppcb.gov.in

201529 UPPCB MuzaffarNagar(UPPCBRO) CTO/both/MUZAFFARNAGAR 2024

Date: 27/02/2024

To,

M/s AGARWAL DUPLEX BOARD MILLS LTD

4th Km Stone, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFARNAGAR, 251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively)

Application no. 24544944

Date :- 2024-01-23

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s AGARWAL DUPLEX BOARD MILLS LTD located at 4th Km Stone, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFARNAGAR, 251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions

- 1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section 25 of the "Water (Prevention & Control of Pollution) Act, 1974
- 1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981

2. Production Capacity :

S. No.	Declared by the unit	Permitted by the Board
	Raw material (tpd tpa) Wood, Agro residues Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month
1	Waste Paper- 190 MT Day, Soap Stone, Flocculant	Duplex Board M G Poster Paper Kraft Paper-160 MTD, 3 MW Captive Power Plant
		Duplex Board M G Poster Paper Kraft Paper-160 MTD, 3 MW Captive Power Plant

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage Process operation	

Duplex Board M G Poster Paper Kraft Paper -160 MTD by using raw material as Waste Paper- 190 MT Day and 3 MW Captive Power Plant	Duplex Board M G Poster Paper Kraft Paper -160 MTD by using raw material as Waste Paper- 190 MT Day and 3 MW Captive Power Plant	Duplex Board M G Poster Paper Kraft Paper -160 MTD by using raw material as Waste Paper- 190 MT Day and 3 MW Captive Power Plant	Duplex Board M G Poster Paper Kraft Paper -160 MTD by using raw material as Waste Paper- 190 MT Day and 3 MW Captive Power Plant
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- i. Unit shall obtain prior approval before making any modification in product/process fuel plant machinery. failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area. Safe Semi critical Critical Over-Exploited Saline
2. The unit shall obtain NOC of CGWA/SGWA (in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type

Category	Specific Water Consumption not to exceed
Wood based Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³ day and m³ / t paper) duly signed daily by authorized signatory/competent authority
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.

The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually

B. Trade effluent treatment and discharge: -

1 This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below

S.No	CCA is valid for	Declared by the unit	Permitted
1	800 KLD	800 KLD-	800 KLD THROUGH FTP - IRRIGATION GREEN BELT LOCAL DRAIN KUKRA DRAIN DHANDERA DRAIN RIVER KALI EAST

2 The quantity of maximum specific trade effluent discharge shall be as specified below

Category	Specific Trade Effluent Discharge, not to exceed
Wood based Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	< 32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	< 12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	< 9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	< 5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only
- ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
- iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same
- iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process
- v Unit shall conduct the water audit and submit the same to SPCB
- vi The mill will install PTZ camera at Sedicell back water storage tank from where the back water recycled. backwater recycling flow meter as well as at ETP (if available)
- vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log leading to river name of river with Lat Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 - 8.5	6.5 - 8.5	6.5 - 8.5	No discharge is allowed

SS, mg l	≤ 30	< 30	< 30	No discharge is allowed
BOD, mg l	≤ 20	< 20	< 20	No discharge is allowed
COD, mg	≤ 200	< 150	< 150	No discharge is allowed
TDS, mg l	≤ 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	≤ 250	< 150	< 150	No discharge is allowed
AOX, mg l	≤ 8	-	-	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to

Domestic effluent/Sewage treatment and discharge: -

This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below

S.No.	Details	Permitted
1	Maximum daily discharge of sewage	30
2	Treatment facility	SEPTIC TANK
3	Discharge point	SOAK PIT

- In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax phone email with a report in this regard to be dispatched immediately.
- The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
------	-----------	----------

- Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
- Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
- The unit shall maintain daily record log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
- Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
- Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:**Background:**

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA.

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on /LD
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- Unit shall setup the environmental management cell including unit head, purchase store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms

8. Air Pollution Mitigation

1. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1.	1 X 23 TPH Boiler	Biomass Fuel- 150 MT/Day and Low Sulphur Coal- 100 MT/Day	45 METER STACK HEIGHT ABOVE FROM GROUND LEVEL	Electro Static Precipitator (ESP)	AS PER CAQM DIRECTION
2	2 X 500 KVA DG SETS	Diesel PNG LPG	AS PER F(P) RULES, 1986	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney stack only.
- v. Unit operating in NCR shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit operating in NCR the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

1. Noise from the D G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6:00 a.m. to 10:00 p.m., **Night time:** from 10:00 p.m. to 6:00 a.m.

General Conditions:

- The Board reserves the right to revoke add modify any stipulated condition issued along with CCA at any given time, as may be necessary.
- In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
- If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
- In case of non-functioning of FTP and or SIP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax phone email immediately.
- In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax phone email with a report in this regard to be dispatched immediately.
- This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product process fuel plant machinery failing which consent shall be deemed revoked.
- Compulsory documents to be submitted by the Unit -
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report
 - Environment Statement in form V of Environment (Protection) Rule, 1986
 - Quarterly compliance report of the CCA, photograph of FTP/APCS Waste Storage Area.

8. The unit shall submit Latest copy of Audited Balance Sheet C.A. Certificate (Fixed Assets + Current Assets - Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP APC & Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory
10. The unit shall inform in advance to SPCB take prior permission of the SPCB to close manufacturing production
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types production capacity manufacturing process capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time by the Board's staff, the chimney stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated. The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves pipes sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority

Specific Conditions:-

1. This CTO is valid only for the production capacity of Duplex Board/M G Poster Paper Kraft Paper-160 MTD by using raw material as Waste Paper- 190 MT/Day and 3 MW Captive Power Plant only at site 4th K.M. Stone, Bhopa Road, District-Muzaffarnagar, U.P., PIN-251001.
2. Earlier The Board has issued a CTO vide Ref No - 67645/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/water/MUZAFFARNAGAR 2019, Dated: 27/12/2019 and Ref No.- 67646/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, Dated: 27/12/2019 is revoked.
3. The industry must complying the conditions of NOC obtained by UPGWD for abstraction of ground water.
4. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
5. The industry shall operate and maintain as per norms by CAQM/CPCB of 1 X 23 TPH Boiler installed with Electro Static Precipitator (ESP) and 45 meter stack height from ground level. Fuel for 23 TPH Boiler is Biomass Fuel- 150 MT/Day and Low Sulphur Coal- 100 MT/Day. Unit also operate 2 X 500 KVA DG SETS installed with Acoustic Enclosure and stack height as per norms. Fuel for DG Set is Diesel LPG PNG. Only approved fuel is permitted as per CAQM direction.
6. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
7. Industry shall submit Stack Emission Ambient Air Quality Monitoring Analysis report from Board's Laboratory, after issuing this certificate within one month and on quarterly basis by LIMS Portal from a certified / approved laboratory under E.P. Act 1986 to the Board.
8. In case of any change in production capacity/ process raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
9. Industry must install STP within 3 months for treatment of domestic effluent and submit the proposal for the same in the Board within one month.
10. Unit must ensure strict time bound compliance of suggestion recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.
11. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
12. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
13. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
14. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk Biomass/Agriculture Refuse Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
15. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

17. Operation and maintenance of APC'S shall be done in such a way that the emission generated from stack is always within prescribed norms of the Board.
18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no 55, 62 & 68 regarding DG sets.
20. The unit shall be monitored all sources of emissions from Boiler Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
21. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1986 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rule notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.
22. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any pollutant gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
23. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
24. Industry shall install operate at sufficient height from the ground level Open to Network HD PT Camera at the outlet of ETP and its URL and password shall be provided to the UPPCB Control room.
25. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Waste (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
26. Industry shall install and maintain Online Continuous Effluent and Emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
27. Industry shall comply the order passed by Hon'ble NGT time to time.
28. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal compliance report should be sent to the Board within One month.
29. Industry shall dispose the hazardous waste through authorized recyclers TSDF and obtained HWA from the Board after expansion in existing unit.
30. Industry shall not use furnace oil/pet coke as a fuel.
31. Industry shall ensure proper disposal of boiler ash.
32. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery/filing which consent would be deemed void.
33. The unit shall submit the audited balance sheet for the current year.
34. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
35. The industry shall abide by orders/directions issued by Hon'ble Supreme Court/Hon'ble High Court/Hon'ble National Green Tribunal, Central Pollution Control Board and U.P. Pollution Control Board for protection and safe guard of environment from time to time.
36. The industry shall obtain prior consents in the event of any addition of new emission generation source such as- Boiler/Furnace/Heaters/D.G. Sets or alteration of existing emission sources in accordance with

section- 21 22 of an Act 1981 (as amended respectively).

37. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

38. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16-405/220/2018/02 dt 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf

**PRADEEP
SHARMA**

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SHARMA
Date: 2024.02.22 14:02:41 +05'30'

Chief Environmental Officer (Circle 3)

Copy to

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

PRADEEP SHARMA

Digitally signed by PRADEEP
SHARMA
Date: 2024.02.22 14:02:41 +05'30'

Chief Environmental Officer (Circle 3)

ANNEXURE: RB/C



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone: 0522-2720828, 2720831 Fax: 0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19184/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated : 27/02/2023

To,

M/s AGARWAL DUPLEX BOARD MILLS LTD

4th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil : MuzaffarNagar

District : MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19184 and 27 02 2023
2. Reference of application (No. and date) 18923451 and 21 12 2022
3. Mr ABHISHEK AGARWAL of M s AGARWAL DUPLEX BOARD MILLS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.1 AS PER SCHEDULE I (EMPTY BARRELS CONTAINERS LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS WASTES)	THROUGH TSDF	1.50 MT ANNUM
2	CATEGORY 33.2 AS PER SCHEDULE I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.080 MT ANNUM
3	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.240 MT ANNUM

1. The authorization shall be valid for a period of 26 02 2028 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any)

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any .
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit, will file the renewal application at least 2 months prior to the expiry of this Order .

B Specific Conditions of Authorization

1-The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled

2-The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3-The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4-Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6-The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7-In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9-The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10-In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All pillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11-Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12-It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13-The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14-You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16-You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17-You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U P Pollution Control Board at the earliest.

18-Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19-Ground water monitoring report of premises shall be submitted within one month.

20-Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21-The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

GHAN SHYAM

Digitally signed by GHAN SHYAM
Date: 2023.04.15 22:02:36 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to. To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate for information and necessary action

GHAN SHYAM

Digitally signed by GHAN SHYAM
Date: 2023.04.15 22:02:49 +05'30'

CEO/EE, I/C Circle _____



695
ANNEXURE! R8/DC(011)
GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

26

Form 8 (C)
(See Rule 8(1))

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: N0C031410
VALID FROM 14/03/2021 TO 13/03/2026

(Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202103000095

Name of the Owner	ABHISHEK AGARWAL	Company Name	AGARWAL DUPLEX BOARD MILLS LTD
Designation पद	WHOLE TIME DIRECTOR AND CFO	Authorization Letter प्रतिपत्र पत्र	Download
Company Address पता	4TH KM MILE STONE, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFNO321ABN002
Address of the Applicant	4th Km Stone, Bhopa Road, Muzaffarnagar	Specimen Signature	
Date of Submission	04/03/2021	Block	MUZAFFARNAGA
Location Particulars		Municipality/Corporation	MUZAFFAR NAGAR
District	Muzaffar Nagar		26
Plot No./Khasra No.	4TH KM STONE BHOPA ROAD, MUZAFFARNAGAR		
Ward No./Holding No.			
Particular of the Existing Well and Pumping Device			
Date of Construction/Blanking of the Well	03/03/1986	Depth of the Well (in meter)	40.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Use of well	Industrial	H.P. of the Pump	15.00
Location of Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	30.00
Type of Pump Used	Submersible	Date of Energization (in Case of Electric Pump)	03/03/1986
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day:	16.00
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	30.00	Maximum Allowable Annual Extraction of Ground Water:	108000.00

ion certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), hours per day as shown at Sl. (3k) and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf

GENERAL CONDITIONS:

In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of abstraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization / NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least thirty days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

Sl. No.	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 l capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

Any other site specific requirement regarding safety and access for measurement may be taken care of

• Other condition(s) that may be imposed by the concerned Authority.

• In case any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water abstraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/day shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO. N0C042160

VALID FROM 14/03/2021 TO 13/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202103000043

Name of the Owner	ABHISHEK AGARWAL	Company Name	AGARWAL डुप्लेक्स बोर्ड मिल्स लि.
Designation पद	WHOLE TIME DIRECTOR AND CFO	Authorization Letter परिशिष्ट संख्या	Download
Primary Address प्राथमिक पता	4TH KM MILE STONE BHOPA ROAD MUZAFFARNAGAR	Application Form Serial No.	MZFND32160
Address of the Applicant	4th Km Stone , Shops Road , Muzaffarnagar	Specimen Signature	
Date of Submission	02/03/2021	Block	MUZAFFARNAGAR
Location Particulars		Municipality/Corporation	MUZAFFAR NAGAR
District	Muzaffar Nagar		28
Plot No./Khasra No.	4TH KM STONE BHOPA ROAD, MUZAFFARNAGAR		
Ward No./Holding No.			
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	03/03/1986	Depth of the Well (in meter)	40.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	25.00
Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	120.00
Type of Pump Used	Submersible	Date of Energization (in Case of Electric Pump)	03/03/1986
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day	14.00
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	120.00	Maximum Allowable Annual Extraction of Ground Water:	604800.00

ion certificate authorizes the owner/ applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), four per day as shown at Sl. (3)(a) and for maximum allowable annual extraction of ground water as shown at Sl. (3)(b) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- In case of change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- The purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been abstracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(b) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- In case of change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, the registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.

Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample or water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in metre, upto two decimal.
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- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/tube well number, depth and zone tapped of piezometer/tube well - standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of (other conditions) this may be imposed by the concerned Authority.
- In case any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, the permit is liable for cancellation.

SPECIFIC CONDITIONS:

(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/day shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water; and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing or washing, gardening etc.

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CENTRAL PULP & PAPER RESEARCH INSTITUTE

Saharanpur - 247001, U.P.

Implementation of CBCB Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries (Specific to Pulp & Paper Industries in Ganga River Basin)

Sub: QUARTERLY ASSESSMENT & PROGRESS VERIFICATION REPORT (IInd QUARTER)

Quarter: April - June, 2016

Date of visit: 04/05/2016

(A) MILL PARTICULARS

1	Name of the Mill	Agarwal Duplex Board Mills Limited, Muzaffarnagar (U.P.)
2	Category as per Charter	C1- RCF & Market Pulp Based Paper Mills Producing Bleached Grades of Papers, Paperboards and Newsprint
3	Installed Production Capacity, tpd	105
	Production at the time of mill visit, tpd	95
4	Raw Material Used	Waste paper
5	Grades of Paper Produced	Duplex Board, Tissue paper & Poster paper

(B) VERIFICATION OF FRESH WATER CONSUMPTION

(i) Calibration of flow meter for ground Water Extraction:

S.N.	Bore Well No.	Reading of Flow Meter Installed at Bore Well, m ³ /hr	Reading of CPPRI Master Flow Meter, m ³ /hr
1)	01	118	97
2)	02	29	28
3)	03	114	97

(ii) Average Water Drawl per day:

Bore Well 01			Bore Well 02			Bore Well 03			Total Water Drawl, m ³ /day
Avg. operating Hrs/day	Flow, m ³ /hr	Water Drawl, m ³ /day	Avg. operating Hrs/day	Flow, m ³ /hr	Water Drawl, m ³ /day	Avg. operating Hrs/day	Flow, m ³ /hr	Water Drawl, m ³ /day	
6.7*	97	650	10.2*	28	285	7.8*	97	760	1,695

* As per mill log book

dc

(C) FRESH WATER CONSUMPTION :

S. No	Particulars	Status	Remarks
1.	Fresh Water Consumption	1,740	The mill suggested to upgrade the process to reduce fresh water consumption to meet the charter norms
2.	Fresh water Consumption, m^3 / t paper	18.3	

(D) ETP Adequacy Assessment as per analysis of the sample collected by CPPRI:

Installed Capacity, tpd	105
Paper production on sampling date, tpd	95
Fresh Water Consumption, m^3 /day	1,740
Volume of Waste Water Discharged, m^3 /day	1,428 (59.5 m^3 /hrs)
Characteristics of PC overflow (Inlet to Aeration Tank)	
pH	6.75
TDS, mg/l	2,212 (3159 kg/day)
TSS, mg/l	332 (474 kg/d)
COD, mg/l	1,424 (2033 kg/d)
BOD, mg/l	690 (985 kg/d)

Adequacy Assessment:

S. No.	Details	Dimensions	Remarks
1.	Equalization tank with mixing device	Capacity- 150 m^3 Retention Time- 2.5 hr	Adequate
2.	Mini Sedicell	Capacity- 175 m^3 Retention Time- 2.9 hr	Adequate
3.	Primary Clarifier	Capacity- 628 m^3 Retention Time- 10.5 hrs Surface area, m^2 : 126 SOR- 11.33 m^3 / m^2 /d	Adequate to handle even more than the present effluent load Suggested for frequent removal of settled sludge
4.	Aeration Tank Effluent flow including recycling – 71.0 m^3 /hr BOD load - 41 Kg/hr	Capacity – 1,815 m^3 Retention time- 25.5 hrs VLR: 0.54 kg/ m^3 /day Oxygen required, kg/hr : 80 Oxygen Available kg/ hr : 105 (3.0 Blowers of 2100 m^3 /hr air discharge capacity each)	Capacity and diffused aerators adequate to treat the present BOD load
5.	Secondary Clarifier	Capacity- 804 m^3 Retention Time- 11.3 hrs Surface area, m^2 : 256	Adequate to handle even more effluent load than the present effluent load for solid

etc.

		SOR- 6.6 m ³ / m ² /d	and liquid separation Suggested for frequent removal of settled sludge
6.	Tertiary Treatment (DMF)	Capacity- 100 m ³ /hr	Adequate
7.	Sludge Handling system <ul style="list-style-type: none"> • Sludge bed • Belt press 	Total Capacity: 124 m ³ Available	Adequate

(E) PROCESS/TECHNOLOGY / ETP UPGRADATION

S. No.	Particulars	As per Action plan submitted by the Mill	Upgradation suggested by CPPRI	Status/Remarks
A	Process Upgradation for Reduction in fresh water consumption	Installation of Vibro screen to reuse ETP treated water in all showers of paper machine, vacuum pump sealing and top layer pulp washing	Nil	Vibro screen received to be commission in May, 2016
B	ETP Upgradation		-Suggested to install mechanical system to handle ETP sludge -Increase the capacity of Equalization tank	Completed Completed

(F) DOCUMENTATION PRACTICES & LAB FACILITIES

S. No	Particulars	Status
1	Fresh Water Consumption	Yes
2	ETP Chemical consumption in Saveall (coagulant / flocculant) and in aeration tank (DAP & Urea)	Yes
3	ETP Power Consumption	Yes
4	Effluent Analysis	Yes
5	Waste Water Discharge	Yes
6	Lab facility	Available (pH meter , SS, COD analyzer , BOD incubator, Furnace, Oven etc.)
7	Manpower Availability	Trained Manpower available
3.	Environment Management Cell	Created
4.	Colour Coding of Pipe Lines	Completed

d/c

(G) Effluent Analysis Report (Sample Collected by CPPRI)

Parameters	On-Line Flow Meter at Time of Sampling	Final Discharge Characteristics
Volume, m ³ / t paper	--	15.03 (1,428 m ³ /day)
pH	7.19	7.52
TSS, mg/l	20.0	54
TDS, mg/l	--	1,830
COD, mg/l	167.0	235
BOD, mg/l	10.15	30
Color, PCU	--	226
MLSS, mg/l	--	3,061

Remarks:

- The mill is advised to monitor and operate ETP under optimum condition to meet the CPCB discharge norms on regular basis.
- The variation in results of TSS, COD and BOD shown by on-line monitoring system and analyzed by CPPRI has been observed. The mill is advised to get the on line monitoring system calibrated.
- Suggested that entire quantity of waste water/back water should be discharged only after treatment through ETP.

/

(Dr. S. Panwar)
Sc. F & Head

Environmental Management Division

clw
24/5/16

ANNEXURE R81F
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MAY 2023

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उत्तर प्रदेश UTTAR PRADESH

FY 809252

NON RECYCLABLE SOLID WASTE/PLASTIC WASTE SUPPLY AGREEMENT

BETWEEN

Silvertoan Papers Limited
AND
Agarwal Duplex Board Mills Ltd.

NOTARY

This Supply Agreement ("Agreement") is made at Muzaffarnagar(U.P.) on 1st day of May 2023("01.05.2023").

Silvertoan Papers Limited, 9th Km. Bhopa Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at B-6/205 Laxmi Complex, Subhash Chowk, Laxmi Nagar, Delhi East Delhi DL 110092, hereinafter referred to as "Silvertoan Papers Ltd.", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the FIRST PARTY;

NOTARY

And

Agarwal Duplex Board Mills Ltd, 4th Km Bhopa road, Muzaffarnagar having its registered office at 217 Agarwal Prestige Mall, Plot No 2, Community Center, Road No 44 Pitanupura, Delhi-110034 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the Agarwal Duplex Board Mills Ltd.

NOTARY

NOTARY

Silvertoan Papers Ltd & Agarwal Duplex Board Mills Ltd shall be individually referred to as Party and collectively as Parties.

NOTARY

For Agarwal Duplex Board Mills Ltd.

Abhishek
Director

HEKMA LYAGI
NOTARY
MUZAFFARNAGAR

Silvertoan Papers Limited

[Signature]
Director

NOTARY

1 MAY 2023

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स्थापक का पता ...
स्थापक का नाम व पता

--- अग्रिम दुकान को ...

मोपरी

स्थापक की धनराशि ... 100/-

सूरज पीपान (स्थापक विक्रेता)
कर्मली, मुजफ्फरनगर (UP)
ता० सं० 132 ता० की अर्थात् 1-3-2022

WHEREAS

- A. **Silvertoan Papers Limited** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed NON RECYCLABLE PLASTIC WASTE MATERIAL & NRSW (NON-RECYCLABLE SOLID WASTE) for co-processing & utilization to power plant. **Silvertoan Papers Limited** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.
- B. **Agarwal Duplex Board Mills Ltd.** is undertaking to supply NON RECYCLABLE PLASTIC WASTE MATERIAL & NRSW (NON-RECYCLABLE SOLID WASTE) (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the **Silvertoan Papers Limited** and **Agarwal Duplex Board Mills Ltd.** Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

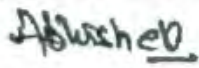
1. Supply and Disposal


- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Agarwal Duplex Board Mills Ltd (SECOND PARTY)** shall deliver the NON RECYCLABLE PLASTIC WASTE MATERIAL & NRSW (NON-RECYCLABLE SOLID WASTE) to **Silvertoan Papers Limited** for co-processing thereof.
- ii. **Agarwal Duplex Board Mills Ltd** hereby represents and assures **Silvertoan Papers Limited** that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the NON RECYCLABLE PLASTIC WASTE MATERIAL & NRSW (NON-RECYCLABLE SOLID WASTE) to **Silvertoan Papers Limited** Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **Silvertoan Papers Limited**, **Agarwal Duplex Board Mills Ltd (SECOND PARTY)** shall furnish copies & field visits to its sites thereof for **Silvertoan Papers's** record as **Silvertoan Papers Limited** is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. **Agarwal Duplex Board Mills Ltd (SECOND PARTY)** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with Plastic Waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.
- iv. Parties shall carry out monthly reconciliation of Waste accepted by **Silvertoan Papers Limited**.
- v. **Agarwal Duplex Board Mills Ltd (SECOND PARTY)** hereby specifically agrees and confirms that all wastes for co-processing in **Silvertoan Papers Limited** plant from its premises will be only carried by **Agarwal Duplex Board Mills Ltd**.

2. Co-Processing Certification

Subject to and in accordance with the Terms and conditions set forth in this Agreement, **Silvertoan Papers Limited** shall issue a purchase for co-processing certificate to **Agarwal Duplex Board Mills Ltd (SECOND PARTY)**, certifying the scientific disposal of the monthly quantity of the Waste delivered by **Agarwal Duplex Board Mills Ltd (SECOND PARTY)** and accepted for disposal by **Silvertoan Papers Limited** at

For **Agarwal Duplex Board Mills Ltd.**


Director

Silvertoan Paper ..

Director

the paper plant within 10 days after the month end supply. Silvertoan Papers Limited shall issue Purchase certificate for co-processing to Agarwal Duplex Board Mills Ltd (SECOND PARTY).

Silvertoan Papers Limited will issue the NON RECYCLABLE PLASTIC WASTE MATERIAL & NRSW (NON-RECYCLABLE SOLID WASTE) Purchase certificate for co-processing mentioning the name of Agarwal Duplex Board Mills Ltd (SECOND PARTY) along with the quantity of Waste delivered at the Silvertoan Papers Limited Paper Plant.

3. Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till two (02) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Silvertoan Papers Limited, by giving 15 days' notice period, on any of the following grounds:

- I. Any permission is found to have not been obtained or maintained by Agarwal Duplex Board Mills Ltd (SECOND PARTY) with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by Agarwal Duplex Board Mills Ltd (SECOND PARTY) in relation to allowing the delivery and disposal of the relevant Waste at Silvertoan Papers Limited Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Fifteen (15) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

All commercial terms as applicable in this agreement will be settled between Silvertoan Papers Limited and Agarwal Duplex Board Mills Ltd (SECOND PARTY).

M/s Agarwal Duplex Board Mills Ltd (SECOND PARTY) shall organize to transport the non recyclable solid waste to Silvertoan Papers's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of non recyclable solid waste through road transportation as per the mutually agreed delivery schedule.

6. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision

For Agarwal Duplex Board Mills Ltd.

Abhishek

Director

For Silvertoan Papers Ltd

[Signature]

Director

(including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

7. Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

Miscellaneous

Waivers

Any delay or omission on the part of each Party in exercising any rights provided under applicable laws or under this Agreement shall not impair such rights or operate as a waiver thereof. The partial exercise of any right provided under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both Silvertoan Papers Limited and Agarwal Duplex Board Mills Ltd (SECOND PARTY).

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.
For Agarwal Duplex Board Mills Ltd,

Ashish
Director

Silvertoan Papers Limited

[Signature]
Director

NOTARY

NOTARY

NOTARY

NOTARY

NOTARY

NOTARY (41)

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Agarwal Duplex Board Mills Ltd (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of Silvertoan Papers Limited. Notwithstanding anything contained herein, no consent of Agarwal Duplex Board Mills Ltd (SECOND PARTY) shall be required for an assignment by Silvertoan Papers Limited to any third party.

vii. No Partnership

- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Silvertoan Papers Limited and Agarwal Duplex Board Mills Ltd (SECOND PARTY).
- b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

Indemnification:

Agarwal Duplex Board Mills Ltd (SECOND PARTY) shall defend, indemnify and save harmless SPL and their directors, employees and agents from and against any and all claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of death of any person, cost of response to any governmental inquiry, liability for loss of or damage to property and reasonable attorney and consulting fees and costs relating to any of the foregoing resulting from the act or omission, breach or non conformance by either party with the provisions contained in the Agreement or any statutory non-compliance. The foregoing indemnification shall not apply to the extent.

viii. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

ix. Compliance

Agarwal Duplex Board Mills Ltd (SECOND PARTY) shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Agarwal Duplex Board Mills Ltd (SECOND PARTY) shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

For Agarwal Duplex Board Mills Ltd.

Director

Silvertoan Papers Limited

Director



IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Agarwal Duplex Board Mills Ltd.

For Silvertan Papers Limited

Name: For Agarwal Duplex Board Mills Ltd.

Name:

Silvertan Papers Limited

Director

Abhishek
Director

[Signature]
Director

NOTARY

(Signature & Stamp)

(Signature & Stamp)

Witnesses 1:

Witnesses 1:

Name: Nand Gopal Bansal

Name: Meera Kumar Jain
845 Yogendra Nagar
Muzaffarnagar

(Signature)

(Signature)

Witnesses 2:

Witnesses 2:

Name: Shagun Singhal

Name: Nayan Goel

(Signature)

(Signature)



Certified that Signature LTI/RTI

Identified by Shri

P. K. YAGI

NOTARY

MUZAFFARNAGAR

1 MAY 2023

Identified by

712 ANNEXURE :- R8/G(Colly)



Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
As ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TC-12621

TEST REPORT

Page No. 1/1

TEST REPORT No. NCL/EP-003/12/11/24/A ULR No.:TC1262124000001315F DATE OF REPORT :16/11/2024

Name and Address of Customer	M/S AGARWAL DUPLEX BOARD MILLS LTD. 4TH KM, BHOPA ROAD MUZAFFARNAGAR UTTAR PRADESH, 251001
------------------------------	---

SAMPLING DETAILS

Sample Name : Ground Water
 Analysis Start Date : 12/11/2024 Analysis End Date : 16/11/2024
 Date of Sampling : 11/11/2024 Sample ID No. : NCL/EP-003/12/11/24
 Time of Sampling : - Sample Receipt Date : 12/11/2024
 Sampling Done By : Customer Environmental Condition : 25±2°C
 Sampling Description : Ground Water
 Sampling Location : Borewell No.1
 Sampling Protocol : IS : 17614 (P-1) Sample Quantity : 5+1 Ltr
 Packing Condition : Sealed Packing : PVC CANE

TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	IS : 3025 (P-4)	BDL(DL-1 0)	5 0	15
2	Odour	--	IS : 3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	--	IS : 3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS : 3025 (P-10)	BDL(DL-1 0)	1 0	
5	pH Value	--	IS : 3025 (P-11)	7.37	6.5-8.5	No Relaxation
6	Total Dissolved Solids	mg/L	IS : 3025 (P-16)	392	500	2000
7	Total Hardness (as CaCO3)	mg/L	IS : 3025 (P-21)	260	200	600
8	Calcium (as Ca)	mg/L	IS : 3025 (P-40)	65.6	75	200
9	Magnesium (as Mg)	mg/L	APHA 3500 (mg)	23.3	30	100
10	Total Alkalinity (as CaCO3)	mg/L	IS : 3025 (P-23)	220	200	600
11	Chloride (as Cl)	mg/L	IS : 3025 (P-32)	18	250	1000
12	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	12	Not Specified	Not Specified
13	Biochemical Oxygen Demand (BOD)	mg/L	IS : 3025 (P-44)	3	Not Specified	Not Specified
14	Nitrate (as NO3)	mg/L	IS : 3025 (P-34)	1.4	45	No Relaxation
15	Sulphate (as SO4)	mg/L	IS : 3025 (P-24)	24	200	400

EP-003/12/11/24-1



Checked by



FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory

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TEST REPORT No. NCL/EP-003/12/11/24/A

ULR No.:TC1262124000001315F

DATE OF REPORT : 16/11/2024

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
16	Fluoride (as F)	mg/L	APHA 4500-F-D	0.26	1.0	1.5
17	Free Residual Chlorine (as Cl ₂)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	0.2	1.0
18	Chloramines (as Cl ₂)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	4.0	No Relaxation
19	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	IS : 3025 (P-43)	BDL(DL-0.0005)	0.001	0.002
20	Anionic Surfactant (as MBAS)	mg/L	IS : 3025 (P-68)	BDL(DL-0.1)	0.2	1.0
21	Hexavalent Chromium (as Cr+6)	mg/L	IS : 3025 (P-52)	BDL(DL-0.01)	0.05	No Relaxation
22	Iron (as Fe)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	1.0	No Relaxation
23	Zinc (as Zn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	5.0	15.0
24	Boron (as B)	mg/L	IS : 3025 (P-85)	BDL(DL-0.01)	0.5	1.0
25	Nickel (as Ni)	mg/L	IS : 3025 (P-85)	BDL(DL-0.01)	0.02	No Relaxation
26	Chromium (as Cr)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.05	No Relaxation
27	Mineral Oil	mg/L	IS : 3025 (P-39)	BDL(DL-0.1)	0.5	No Relaxation
28	E.Coli	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified
29	Total Coliform	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified

End of Report

Remarks : BDL=Below Detection Limit.

EP-003/12/11/24-2



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Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



TEST REPORT

EST REPORT No. NCL/EP-003/12/11/24/B

DATE OF REPORT : 16/11/2024

Name and Address of Customer

M/S AGARWAL DUPLEX BOARD MILLS LTD.
4TH KM, BHOPA ROAD MUZAFFARNAGAR UTTAR PRADESH, 251001

SAMPLING DETAILS

Sample Name : Ground Water
 Analysis Start Date : 12/11/2024 Analysis End Date : 16/11/2024
 Date of Sampling : 11/11/2024 Sample ID No : NCL/EP-003/12/11/24
 Time of Sampling : - Sample Receipt Date : 12/11/2024
 Sampling Done By : Customer Environmental Condition : 25±2 °C
 Sampling Description : Ground Water
 Sampling Location : Borewell No.1
 Sampling Protocol : IS : 17614 (P-1) Sample Quantity : 5+1 Ltr
 Packing Condition : Sealed Packing : PVC CANE

TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd 2018	
					Desirable Limit	Permissible Limit
1	Cyanide (as CN)	mg/L	IS : 3025 (P-27)	BDL(DL-0.02)	0.05	No Relaxation
2	Ammonia (as total Ammonia)	mg/L	IS : 3025 (P-34)	BDL(DL-0.2)	0.5	No Relaxation
3	Arsenic (as As)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.01	No Relaxation

End of Report

Remarks : BDL=Below Detection Limit.

003/12/11/24-1



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FOR NEWCON CONSULTANTS & LABORATORY

Authorized Signatory

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Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



TEST REPORT

TEST REPORT No. NCL/EP-004/12/11/24/A	ULR No.:TC126212400001317F	DATE OF REPORT : 16/11/2024
Name and Address of Customer	M/S AGARWAL DUPLEX BOARD MILLS LTD. 4TH KM, BHOPA ROAD MUZAFFARNAGAR UTTAR PRADESH, 251001	

SAMPLING DETAILS

Sample Name	: Ground Water	Analysis End Date	: 16/11/2024
Analysis Start Date	: 12/11/2024	Sample ID No.	: NCL/EP-004/12/11/24
Date of Sampling	: 11/11/2024	Sample Receipt Date	: 12/11/2024
Time of Sampling	: -	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 5+1 Ltr
Sampling Description	: Ground Water	Packing	: PVC CANE
Sampling Location	: Borewell No.2		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd 2018	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	IS : 3025 (P-4)	BDL(DL-1.0)	5 0	15
2	Odour	-	IS : 3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS : 3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS : 3025 (P-10)	BDL(DL-1 0)	1 0	5
5	pH Value	-	IS : 3025 (P-11)	7.30	6.5-8.5	No Relaxation
6	Total Dissolved Solids	mg/L	IS : 3025 (P-16)	389	500	2000
7	Total Hardness (as CaCO ₃)	mg/L	IS : 3025 (P-21)	240	200	600
8	Calcium (as Ca)	mg/L	IS : 3025 (P-40)	62.4	75	200
9	Magnesium (as Mg)	mg/L	APHA 3500 (mg)	20.4	30	100
10	Total Alkalinity (as CaCO ₃)	mg/L	IS : 3025 (P-23)	190	200	600
11	Chloride (as Cl)	mg/L	IS : 3025 (P-32)	20	250	1000
12	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	BDL(DL-2 0)	Not Specified	Not Specified
13	Biochemical Oxygen Demand (BOD)	mg/L	IS : 3025 (P-44)	BDL(DL-2.0)	Not Specified	Not Specified
14	Nitrate (as NO ₃)	mg/L	IS : 3025 (P-34)	1 1	45	No Relaxation
15	Sulphate (as SO ₄)	mg/L	IS : 3025 (P-24)	23 1	200	400

EP-004/12/11/24-1


 Checked by


FOR NEWCON CONSULTANTS & LABORATORIES

 Authorized Signatory

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TEST REPORT No. NCL/EP-004/12/11/24/A

ULR No.:TC1262124000001317F

DATE OF REPORT : 16/11/2024

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
16	Fluoride (as F)	mg/L	APHA 4500-F-D	0.22	1.0	1.5
17	Free Residual Chlorine (as Cl ₂)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	0.2	1.0
18	Chloramines (as Cl ₂)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	4.0	No Relaxation
19	Phenolic Compound (as C ₆ H ₅ OH)	mg/L	IS : 3025 (P-43)	BDL(DL-0.0005)	0.001	0.002
20	Anionic Surfactant (as MBAS)	mg/L	IS : 3025 (P-68)	BDL(DL-0.1)	0.2	1.0
21	Hexavalent Chromium (as Cr+6)	mg/L	IS : 3025 (P-52)	BDL(DL-0.01)	0.05	No Relaxation
22	Iron (as Fe)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	1.0	No Relaxation
23	Zinc (as Zn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	5.0	15.0
24	Boron (as B)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.5	1.0
25	Nickel (as Ni)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.02	No Relaxation
26	Chromium (as Cr)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.05	No Relaxation
27	Mineral Oil	mg/L	IS : 3025 (P-39)	BDL(DL-0.1)	0.5	No Relaxation
28	E.Coli	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified
29	Total Coliform	MPN/100ml	IS : 1622	<2	Not Specified	Not Specified

End of Report

Remarks : BDL=Below Detection Limit.

EP-004/12/11/24-2



Checked by
[Signature]

[Signature]

FOR NEWCON CONSULTANTS & LABORATORIES

[Signature]
Authorized Signatory

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TEST REPORT

Page No.:

TEST REPORT No. NCL/EP-004/12/11/24/B

DATE OF REPORT : 16/11/2024

Name and Address of Customer

M/S AGARWAL DUPLEX BOARD MILLS LTD.

4TH KM, BHOPA ROAD MUZAFFARNAGAR UTTAR PRADESH, 251001

SAMPLING DETAILS

Sample Name : Ground Water
 Analysis Start Date : 12/11/2024
 Date of Sampling : 11/11/2024
 Time of Sampling : -
 Sampling Done By : Customer
 Sampling Description : Ground Water
 Sampling Location : Borewell No.2
 Sampling Protocol : IS : 17814 (P-1)
 Packing Condition : Sealed

Analysis End Date : 16/11/2024
 Sample ID No : NCL/EP-004/12/11/24
 Sample Receipt Date : 12/11/2024
 Environmental Condition : 25±2°C
 Sample Quantity : 5+1 Ltr
 Packing : PVC CANE

TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Cyanide (as CN)	mg/L	IS 3025 (P-27)	BDL(DL-0.02)	0.05	No Relaxation
2	Ammonia (as total Ammonia)	mg/L	IS 3025 (P-34)	BDL(DL-0.2)	0.5	No Relaxation
3	Arsenic (as As)	mg/L	IS 3025 (P-65)	BDL(DL-0.01)	0.01	No Relaxation

End of Report

Remarks : BDL=Below Detection Limit.

EP-004/12/11/24-1


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FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory

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TEST REPORT

Page No. 1 of 1

TEST REPORT No. NCL/EP-017/19/12/24		DATE OF REPORT : 24/12/2024
Name and Address of Customer	M/S AGARWAL DUPLEX BOARD MILLS LTD. 4TH KM, BHOPA ROAD MUZAFFARNAGAR UTTAR PRADESH, 251001	

SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 24/12/2024
Analysis Start Date	: 19/12/2024	Sample ID No	: NCL/EP-017/19/12/24
Date of Sampling	: 18/12/2024	Sample Receipt Date	: 19/12/2024
Time of Sampling	: -	Environmental Condition	: 27±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 2 Ltr
Sampling Description	: EFFLUENT WATER AFTER TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS 17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland Surface Water	Public Sewer
1	pH	-	IS 3025 (P-11)	8.14	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS 3025 (P-17)	14	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS 3025 (P-44)	16	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	80	250	Not Specified
5	Oil & Grease	mg/L	IS 3025 (P-39)	BDL(DL-10)	10	20

End of Report

Remarks : BDL = Below Detection Limit.



EP-017/19/12/24-1



Checked by

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory

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TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-029/08/01/25		DATE OF REPORT : 13/01/2025
Name and Address of Customer	M/S AGARWAL DUPLEX BOARD MILLS LTD. 4TH KM, BHOPA ROAD MUZAFFARNAGAR UTTAR PRADESH, 251001	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 13/01/2025
Analysis Start Date	: 08/01/2025	Sampling Done By	: NCL
Date of Sampling	: 07/01/2025	Duration of Sampling	: 30 min
Sampling Protocol	: IS : 11255	Sample ID No.	: NCL/EP-029/08/01/25
Sampling Location	: -	Area Category	: -
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 23 TPH
Type of fuel used	: Bio-fuel	Quantity of fuel used	: 150 TPD
Stack height above the ground level	: 47 Mtr	Stack height above the roof top	: -
Stack dia at the top	: 1600 mm	Material of Construction	: MS
Attached APCS	: ESP	Normal Operating Schedule	: 24 HRS
Commissioning date	: -		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 17°C	Flue gas temperature	: 110°C
Velocity of the flue gases	: 8.1 Mtr/Sec	Sampling Flow Rate of SPM	: 27.0 LPM
Sampling Flow Rate for Gases	: 1.7 LPM	Quantity of Emission discharged	: 44394.87 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	42	80
	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	20	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.18	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	31	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines

EP-029/08/01/25-1



[Signature]
Checked by



FOR NEWCON CONSULTANTS & LABORATORIES

[Signature]
Authorized Signatory

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- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghazabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-059/06/11/24		DATE OF REPORT : 11/11/2024
Name and Address of Customer	M/S AGARWAL DUPLEX BOARD MILLS LTD. 4TH KM, BHOPA ROAD MUZAFFARNAGAR UTTAR PRADESH, 251001	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 11/11/2024
Analysis Start Date	: 06/11/2024	Sampling Done By	: NCL
Date of Sampling	: 05/11/2024	Duration of Sampling	: 30 min
Sampling Protocol	: AS PER CPCB GUIDELINES	Sample ID No.	: NCL/ED-059/06/11/24
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 23 TPH
Type of fuel used	: COAL/BIOMASS	Quantity of fuel used	: 150 TPH
Stack height above the ground level	: 47 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 1600 mm	Material of Construction	: MS
Attached APCs	: ESP	Normal Operating Schedule	: 24 HRS
Commissioning date	: -		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 28°C	Flue gas temperature	: 115°C
Velocity of the flue gases	: 8.2 Mtr/Sec	Sampling Flow Rate of SPM	: 26.5 LPM
Sampling Flow Rate for Gases	: 2.1 LPM	Quantity of Emission discharged	: 44363.79 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	45	80*
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	22	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.20	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	33	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines

ED-059/06/11/24-1



Checked by
JITENDER
Section Incharge



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(GOVERNMENT APPROVED TESTING LABORATORIES)

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-024/16/08/24

DATE OF REPORT : 21/08/2024

Name and Address of Customer

M/S AGARWAL DUPLEX BOARD MILLS LTD.
4TH KM, BHOPA ROAD MUZAFFARNAGAR UTTAR PRADESH, 251001

SAMPLING DETAIL

Sample Name : STACK EMISSION
 Analysis Start Date : 16/08/2024
 Date of Sampling : 14/08/2024
 Sampling Protocol : AS PER CPCB GUIDLINES
 Sampling Location : -
 Equipments Used : Vayubodhan Stack Sampler No-1
 VSS-1 (S.No-321 DTC 01)

Analysis End Date : 21/08/2024
 Sampling Done By : NCL
 Duration of Sampling : 30 min
 Sample ID No. : NCL/ED-024/16/08/24
 Area Category : -

DETAILS OF STACK

Attached to : Boiler
 Type of fuel used : COAL/BIOMASS
 Stack height above the ground level : 47 Mtr
 Stack dia at the top : 1600 mm
 Attached APCS : ESP
 Commissioning date : -

Capacity : 23 TPH
 Quantity of fuel used : 150 TPH
 Stack height above the roof top : -
 Material of Construction : MS
 Normal Operating Schedule : 24 HRS

PHYSICAL OBSERVATIONS

Ambient Temperature : 33°C
 Velocity of the flue gases : 8.14 Mtr/Sec
 Sampling Flow Rate for Gases : 2.1 LPM

Flue gas temperature : 112°C
 Sampling Flow Rate of SPM : 25.5 LPM
 Quantity of Emission discharged : 39007.82 Nm³/hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	47	80
	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	24	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.23	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	35	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines

ED-024/16/08/24-1



Checked by

FOR NEWCON CONSULTANTS & LABORATORIES
 GHAZIABAD
 Authorized Signatory

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**To Whomsoever It May Concern**

Three Rain Water Harvesting Systems implemented at Aggarwal Duplex Board Mills Limited, 4th km stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh are of following dimensions:

Each Rain Water Harvesting System has Desilting & Recharge Chamber.

Desilting Chamber: Diameter-2100mm & Depth -2500mm

Recharge Chamber: Diameter 2100mm & Depth- 5000mm

All the three rain water harvesting system are of above mentioned dimensions.

Thank you

Regards

Akshat Bhatnagar

For R.B Concretetes

+91-9760984948



Date : 5th Nov 2019

To Whomsoever It May Concern

This is to certify that M/s Aggarwal duplex Board Mills Limited, 4th km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh has successfully implemented Three Rain Water Harvesting System within its premises. The RWH system adopted by the company is one of its kind with effective ground water recharge mechanism. The system was designed and executed by M/s R.B Concretes under competent supervision of concerned personals.

Thank you

Regards



Akshat Bhateja

Geologist & RWH Consultant

R.B Concretes, Roorkee (U.K)

Direct Lines - +91-9760984948

Regd. Address : G-13/624, Ram Nagar, Roorkee (Uttarakhand)

Correspondence Address : R-1, First Floor, Harshit Complex, Opp Nehru Stadium, Roorkee (Uttarakhand)

Tel. +91-9837424140, +91-9760984948 | Email rbc.rke@gmail.com | Web www.cleanenvironment.co.in

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

KNOW ALL to whom these presents shall come that I, **Satish Kumar Shukla** aged about 62 years S/o **Late Sh. Durga Prasad Shukla** working as V P Plant with Agarwal Duplex Board Mills Limited having its Unit at 4th Km Stone, Bhupai Road, Muzaffarnagar (U.P.) - 251001 (the Respondent No 8 herein) do hereby appoint -

ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)


A-901, Apex Golf Avenue, Sector-I, Greater Noida West, U.P. - 201 306

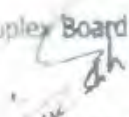
Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me us
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage
- To file and take back documents to admit and or deny the documents of the opposite party
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case
- To take execution proceedings
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf
- And I We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes
- And I We undertake that I We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called
- And I We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself
- And I We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I We hereby agree that once the fees are paid, I We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHEREOF I we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this _____ day of _____ 2025
Accepted subject to the terms of the fees


ANUBHAV ANAND ARON & ABHINAV ANAND
 (D/1848/2003) (D/762/2007)
 (Advocates)

For Agarwal Duplex Board Mills Ltd.

 Auth. Signator
 Client

pdf copy of agarwal duplex board pvt. ltd respondent no.8

1 message

Kaushal Sharma <kaushal90.legal@gmail.com>

Thu, Feb 20, 2025 at 3:13 PM

To: rocz.lko-mef@nic.in, dmmuz@nic.in, ms@uppcb.in, mscb.cpcb@nic.in

Sir,

kindly find attached here in pdfcopy of Replyfiled by respondent no.8 agarwal duplex board pvt. ltd in O.A NO.797/2024 Titled as gautam v/s state of up. ors.

thanks

kaushal sharma

c/o Anubhav Anand Aron Advocate

**Agarwal Duplex-797 -.pdf**

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